

20

State v. Lallu Ram & Anr.
FIR No. 356/15
P.S. Rajinder Nagar
U/s: 302 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Lallu Ram through Sh. Michael Peter, Advocate.

The present bail application has been filed by the applicant / accused in view of the criteria set down by High Power Committee of the Hon'ble High Court of Delhi in its minutes dated 18.05.2020. It is stated that the accused falls within the criteria set down by the High Power Committee of the Hon'ble High Court of Delhi.

In these circumstances, reply be filed by the IO including the previous involvement / conviction of the accused in any other matter.

Report be also called from the concerned Jail Superintendent regarding the conduct of the accused as also a copy of the custody warrant of the accused.

Re-notify the matter on 10.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

31

State v. Amit Kumar
FIR No. 142/17
P.S. Sarari Rohilla
U/S: 498A/304B/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Amit Kumar through Sh. Rishi Pal Singh, Advocate.

The present bail application has been filed by the applicant / accused in view of the criteria set down by High Power Committee of the Hon'ble High Court of Delhi in its minutes dated 18.05.2020. It is stated that the accused falls within the criteria set down by the High Power Committee of the Hon'ble High Court of Delhi.

In these circumstances, reply be filed by the IO including the previous involvement / conviction of the accused in any other matter.

Report be also called from the concerned Jail Superintendent regarding the conduct of the accused as also a copy of the custody warrant of the accused.

Re-notify the matter on 09.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

29

State v. Muni @ Moni
FIR No. 292/14
P.S. Rajinder Nagar
U/s: 302/392/397/411/120-B/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Muni @ Moni through Sh. Chirag Khurana, Advocate (Through V/C).

The present bail application has been filed by the applicant / accused in view of the criteria set down by High Power Committee of the Hon'ble High Court of Delhi in its minutes dated 18.05.2020. It is stated that the accused falls within the criteria set down by the High Power Committee of the Hon'ble High Court of Delhi.

In these circumstances, reply be filed by the IO including the previous involvement / conviction of the accused in any other matter.

Report be also called from the concerned Jail Superintendent regarding the conduct of the accused as also a copy of the custody warrant of the accused.

Re-notify the matter on 11.06.2020.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

24

State v. Desh Raj @ Desu & Ors.
FIR No. 356/17
P.S. Hauz Qazi
U/s: 302 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Desh Raj @ Desu through Sh. Kartik Dabas, Advocate (Through V/C).

The present bail application has been filed by the applicant / accused in view of the criteria set down by High Power Committee of the Hon'ble High Court of Delhi in its minutes dated 18.05.2020. It is stated that the accused falls within the criteria set down by the High Power Committee of the Hon'ble High Court of Delhi.

In these circumstances, reply be filed by the IO including the previous involvement / conviction of the accused in any other matter.

Report be also called from the concerned Jail Superintendent regarding the conduct of the accused as also a copy of the custody warrant of the accused.

Re-notify the matter on 12.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

2

State v. Ravi Shankar Pandey
FIR No. 222/19
P.S. Timarpur
U/s: 376/506 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Ravi Shankar Pandey through Sh.
Atul Kumar Tiwari, Advocate.

Victim is present alongwith Sh. R. Kumar, Advocate.

No reply has been filed by the IO.

At the request of Ld. Counsel for applicant / accused, re-notify
the matter for 21.07.2020.

Reply be filed by IO on or before the next date of hearing.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

31

State v. Ashish Bahuguna
FIR No. 106/12
P.S. Kamla Market
U/s: 302/307/186/353/109/332/34 IPC
and Section 25/27 of Arms Act

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

File is taken up on request of Assistant Superintendent, Central Jail No. 4, Tihar, New Delhi stating that the order dated 05.06.2020 passed by this Court in the matter of State v. Ashish Bahuguna, FIR No. 106/12, PS Kamla Market, the offences under the Arms Act have erroneously not been mentioned. It is stated that section 25/27 of Arms Act is also included in the said FIR. It is requested that the order dated 05.06.2020 may also include the said sections in order to avoid wrong release of the accused.

In view of the submissions, made hereinabove, it is clarified that order dated 05.06.2020 passed by this Court in the matter of State v. Ashish Bahuguna, FIR No. 106/12, PS Kamla Market, the offences involved are under section 302/307/186/353/332/109/34 IPC and Section 25/27 of Arms Act.

Copy of this order be given dasti to Sh. Arun Bose, No. 1455, Warden, who is present before the Court.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

34

State v. Vinay Monty
FIR No. 799/14
P.S. Darya Ganj
U/s: 302/404/201/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Vinay @ Monty through Sh. Prashant Yadav, Advocate.

The Report has been received from the Jail Superintendent stating that conduct of the accused is satisfactory and he is in judicial custody since 12.01.2015.

Report has not been filed by the IO regarding previous involvement of the accused.

In view thereof, the present application for interim bail of the accused is extended for a period of one week pending disposal of the application for interim bail filed on 05.06.2020 on the basis of the minutes of the High Powered Committee of the Hon'ble Delhi High Court dated 18.05.2020.

Re-notify the application for 09.06.2020.

IO is directed to file the report regarding previous involvement of the applicant / accused positively on the next date of hearing.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

16

State v. Vinay @ Monty
FIR No. 799/14
P.S. Darya Ganj
U/s: 302/404/201/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Vinay @ Monty through Sh. Prashant Yadav, Advocate.

The Report has been received from the Jail Superintendent stating that conduct of the accused is satisfactory and he is in judicial custody since 12.01.2015.

Report has not been filed by the IO regarding previous involvement of the accused.

In view thereof, the present application for interim bail of the accused is extended for a period of one week pending disposal of the application for interim bail filed on 05.06.2020 on the basis of the minutes of the High Powered Committee of the Hon'ble Delhi High Court dated 18.05.2020.

Re-notify the application for 09.06.2020.

IO is directed to file the report regarding previous involvement of the applicant / accused positively on the next date of hearing.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

1
⑦

State v. Gulshan @ Monty
FIR No. 30/18
P.S. Kamla Market
U/s: 302/365/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Gulshan @ Monty through Sh. Hari Om, Advocate.

The present application for interim bail has been filed by the applicant / accused on the ground that the case of the applicant / accused is covered in the minutes of the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Report has been called from the Jail Superintendent which indicates that the conduct of the accused is found satisfactory. The applicant / accused is in judicial custody since 04.02.2018.

As per the report filed by the IO, the applicant / accused is not previously involved in any other case.

The FIR has been registered under section 302/365/34 IPC. In view of the aforesaid facts and circumstances, the case of the accused falls under the criteria of the minutes of the High Powered Committee dated 18.05.2020 and therefore, applicant / accused is granted interim bail for a period of 45 days on furnishing of personal bond for a sum of Rs. 20,000/-, to the satisfaction of the Jail Superintendent concerned.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

33

State v. Sachin Paswan
FIR No. 88/19
P.S. NDRS
U/s: 323/342/363/365/384/394/397/34 IPC

06.06.2020


Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Sachin Paswan through Sh.
Siddhartha Singh, Advocate.

This is an application for regular bail filed by the applicant /
accused.

Let reply be filed by the IO including the details of involvement
of the accused and also the stage of trial on the next date of hearing.

Re-notify for consideration on 15.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

6

FIR No. 20/15
PS Kamla Market
u/s 302/396/412/34 IPC
State Vs. Arshad

Present : Sh. J. S. Mishra, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

The present application for interim bail has been filed on behalf of applicant / accused namely Arshad in terms of Minutes of High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020.

As per the report filed by the IO, the applicant / accused was not found involved in any other case. The applicant / accused is in custody from 15.01.15. It is to be noted that one punishment has been accorded to the applicant / accused in jail and his jail conduct has been found to be unsatisfactory. In these circumstances, the applicant / accused is not entitled to the benefit accorded by the Minutes of the High Powered Committee dated 18.05.2020. of the Hon'ble High Court of Delhi. Accordingly, the application of the applicant / accused is dismissed.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

(10)

State v. Sunil @ Ballu
FIR No. 699/15
P.S. ODRS
U/s: 302/394/397/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Sunil @ Ballu through Sh. Sandeep Srivastava, Advocate.

The report has been received from the Jail Superintendent regarding the conduct of the accused which has been found to be unsatisfactory. The report of the Jail also indicates that the accused is involved in seven other cases, the details of which are mentioned in the report filed by the Jail Superintendent.

The report of the Jail Superintendent is not clear as to whether the accused was released on bail or after undergoing sentence. Let report in this regard be also called from Jail Superintendent and IO for the next date of hearing.

Ld. Counsel for accused submits that he is seeking regular bail on the ground that his co-accused Sunil @ Paua has also been granted bail.

Record of the present matter and the bail order of the co-accused are not before the Court. Let the record of the matter be called for the next date of hearing for disposal of the present application.

Re-notify for consideration for 11.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

1191

36

State v. Afsar
FIR No. 118/10
P.S. Ranjit Nagar

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

None for the applicant / accused.

No details of the bail order are mentioned in the application.

Re-notify the application for consideration on 11.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

19

State v. Raj Bahadur
FIR No. 130/14
P.S. Kamla Market
U/s: 419/420/365/392 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Raj Bahadur through Sh. Rajan Bhatia, Advocate.

SI Mahesh Bhargava is present.

Report has been filed by SI Mahesh Bhargava stating that the residence of the applicant / accused falls under the Containment Zone.

In these circumstances, the interim bail of the applicant / accused is extended for a period of 15 days from the date of expiry of his previous interim bail granted vide order dated 06.05.2020, on the same terms and conditions.

Application is accordingly disposed off.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

17

State v. Abdul Haque
FIR No. 107/18
P.S. Kamla Market
U/s: 328/379/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

None for the applicant / accused.

SI Mahesh Bhargav is present.

The present application for extension of interim bail has been filed on behalf of accused on the ground that the accused was granted interim bail vide order dated 21.04.2020 as he was covered in the criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in its minutes dated 07.04.2020.

Perusal of the record of the bail application reveals that the same was decided vide order dated 21.04.2020 which granted interim bail to the accused in terms of the directions of the High Powered Committee of the Hon'ble High Court of Delhi in its minutes dated 07.04.2020, for a period of 45 days.

It is to be noted that Hon'ble High Court of Delhi in its order dated 09.05.2020 in the matter of Court of its own Motion v. Government of NCT of Delhi, Writ Petition Civil No. 3080/2020 extended the interim bail granted to the accused persons for further period of 45 days from the date of the expiry of interim bail on the same terms and conditions.

In view thereof, the present application is allowed and the interim bail granted to the accused persons vide order dated 21.04.2020 stands extended for a further period of 45 days from the date of expiry of interim bail granted vide order dated 21.04.2020, on same terms and conditions.

Application is accordingly disposed off.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

30

State v. Md. Obedullah & Ors.
FIR No. 107/18
P.S. Kamla Market
U/s: 328/379/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

None for the applicant / accused.

The present application for extension of interim bail has been filed on behalf of accused on the ground that the accused was granted interim bail vide order dated 21.04.2020 as he was covered in the criteria laid down by the High Powered Committee of the Hon'ble High Court of Delhi in its minutes dated 07.04.2020.

Perusal of the record of the bail application reveals that the same was decided vide order dated 21.04.2020 which granted interim bail to the accused in terms of the directions of the High Powered Committee of the Hon'ble High Court of Delhi in its minutes dated 07.04.2020, for a period of 45 days.

It is to be noted that Hon'ble High Court of Delhi in its order dated 09.05.2020 in the matter of Court of its own Motion v. Government of NCT of Delhi, Writ Petition Civil No. 3080/2020 extended the interim bail granted to the accused persons for further period of 45 days from the date of the expiry of interim bail on the same terms and conditions.

In view thereof, the present application is allowed and the interim bail granted to the accused persons vide order dated 21.04.2020 stands extended for a further period of 45 days from the date of expiry of interim bail granted vide order dated 21.04.2020, on same terms and conditions.

Application is accordingly disposed off.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

14

FIR No. 402/17
PS Burari
U/s 302 IPC
State Vs. Umesh Saw

Present : Sh. M. P. Sinha, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

No report has been received from the IO regarding the previous involvement of the applicant / accused. Accordingly, renotify the matter for consideration on 08.06.2020 awaiting the report of the IO. The report be positively filed by the IO / SHO in terms of the order dated 27.05.2020, for the next date of hearing.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

21

FIR No. 383/13
PS Burari
U/s 3693/364A/302/120B/201/34 IPC
State Vs. Gautam

Present : Sh. Varun Gupta, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

The present application for interim bail has been filed by the applicant / accused stating that there is no one in the family of the accused to take care of his family. The assertions made in the application are bald and does not even mention the details of the family members of the applicant / accused. In these circumstances, the present application is dismissed. Ld. Counsel for the applicant / accused also submits that the case of the applicant / accused may be covered under the Minutes of HPC Meeting of the Hon'ble Delhi High Court dated 18.05.2020. He submits that he shall file appropriate application in terms of the said Minutes. In view of the aforesaid facts and circumstances, the present application is dismissed with liberty to the Ld. Counsel for the applicant / accused to file a proper application, as prayed.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

13

**FIR No. 208/18
PS Subzi Mandi
U/s 307/506/34IPC
State Vs. Suraj**

**Present : Sh. Satish Kumar, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.**

The present application for interim bail has been filed by the applicant / accused on the ground that his mother is suffering from COVID-19 and therefore his presence would be required for looking after her. It is also submitted by the Ld. Counsel for the applicant / accused that the applicant / accused is in judicial custody since 24.07.2018 and his case can also be covered under the Minutes of HPC of the Hon'ble Delhi High Court dated 18.05.2020, though the said assertion is not mentioned in the present bail application.

Considering the facts and circumstances, the IO is directed to file reply regarding the illness of the mother of the applicant / accused who is stated to be suffering from COVID19 and also the regarding the previous conduct / involvement of the accused. The report regarding the conduct of the accused be also called from the Jail Superintendent along with copy of his custody warrant.

Renotify for consideration of the application on 13.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

①

FIR No. 59/19
PS Burari
U/s 302/365/34 IPC
State Vs. Arvind Kumar

Present : **Sh. Diwakar Chaudhary, Advocate, Ld. Counsel for applicant / accused through VC.**
Ms. Garima Gupta, Ld. Additional PP for State.

Vide order dated 30.05.20, the application for interim bail was dismissed. It is stated by the Ld. Counsel appearing for the DLSA that the wife of the applicant is suffering from acute Tuberculosis and requires immediate medical treatment. No medical record of the wife of the applicant / accused has been placed on record despite opportunity granted on 15.05.2020. There is no further submission addressed by the Ld. Counsel. He submits that he is unable to produce the medical record of the wife of the applicant. It is also noticed that IO has filed reply to the present application stating that when the wife of the applicant/accused was contacted to produce original medical record, she stated that she does not have the original copy. In these circumstances, as on date there is no medical record of the wife of the applicant/accused on record. In view of the absence of any foundation for the assertions regarding the ~~immediate~~ ^{emergent} medical condition of his wife, the present application for grant of interim bail of the applicant/accused is dismissed.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020


15

**FIR No. 215/19
PS Kamla Market
u/s 392/394/411/34 IPC
State Vs. Sharif**

**Present : Mohd. Jargish, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.**

The present application for interim bail has been filed by the applicant / accused on the ground that the applicant / accused is in custody for about 09 months. He submits that the accused belongs to the poor strata of the society and has a wife and three minor children and there is no one to look after his family and the family of the applicant / accused is in a pitiable stage.

Reply filed by the IO indicates that the FIR was lodged against the applicant / accused under Sections 392/394/411/34 IPC. Recovery of mobile phone was also effected from the applicant / accused. The applicant / accused is also found involved in seven other criminal cases. Considering the fact that no ground for urgency has been pleaded for grant of interim bail and the accused is also involved in several other cases, interim bail application is dismissed.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

22


State v. Ashish Kumar
FIR No. 63/18
P.S. Sarai Rohilla
U/s: 302 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

None for the applicant / accused.

Re-notify the application for consideration on 12.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

25

State v. Ashraf & Ors.
FIR No. 84/14
P.S. Darya Ganj
U/s: 307/302 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

None for the applicant / accused.

Re-notify the application for consideration on 08.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

9

State v. Suraj Singh
FIR No. 292/14
P.S. Rajinder Nagar
U/s: 302/394/397/411/120-B/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.


Applicant / accused Suraj Singh through Sh. Sachin Shukla, Advocate.

Inspector Rajesh Kumar is present.

The IO has filed report stating that the applicant / accused was not found involved in any case previously. It is stated by the IO that the matter is at the stage of final arguments and the applicant / accused has been directed to furnish bonds under section 437A Cr. P.C.

It is stated by the Ld. Counsel for the accused that the matter is pending before the Court of Sh. Naveen Kumar, Ld. ASJ. He requests that the matter may be placed before the said Court on the date of his duty as per roster.

At the request of Ld. Counsel for applicant / accused, re-notify the matter for 09.06.2020 before the Court of Sh. Naveen Kumar, Ld. ASJ.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

(3)

**State v. Ashok
FIR No. 63/20
P.S. Karol Bagh
U/s: 420/468/471/34 IPC**

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

**Applicant / accused Ashok through Sh. Rajesh Raina with
Sh. Ashu Bhindwar, Advocate.**

An application for regular bail has been filed on behalf of applicant / accused Ashok on the ground of parity. It is stated by the Counsel for applicant / accused that the co-accused persons namely Kamal Kesar, Amit Markand and Abdul Kadir have already been granted bail by the Ld. MM, however, the bail has been denied to applicant / accused.

The IO has filed reply to the present bail application, however the bail orders passed qua the other co-accused persons have not been placed on record as directed vide order dated 02.06.2020.

The IO is also directed to place the same on record positively on the next date of hearing.

Let record of the present matter be also called for the next date of hearing.

Re-notify the application for 11.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

4

State v. Shiv Kumari
FIR No. 376/16
P.S. Timarpur
U/s: 302/201/120-B/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

**Applicant / accused Shiv Kumari through Sh. J. S. Mishra,
(Through V/C).**


The present application for regular bail has been filed by applicant / accused Shiv Kumari.

On 11.05.2020 a submission was made by Ld. Counsel for the applicant / accused that the present bail application may be treated as application for grant of interim bail. The present application was filed on 07.05.2020. It is noted that the FIR has been lodged under section 302/201/120-B/34 IPC. It is stated by Ld. Counsel for the applicant / accused that the case of the applicant / accused is also covered under the minutes of the meeting dated 18.05.2020 of the High Powered Committee of the Hon'ble Delhi High Court and hence the application may also be considered on that ground.

In these circumstances, reply be filed by the IO including the previous involvement / conviction of the accused in any other matter.

Report be also called from the concerned Jail Superintendent regarding the conduct of the accused as also a copy of the custody warrant of the accused.

Re-notify for consideration on 16.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

5

State v. Gobinder Singh @ Deepak @ Kali
FIR No. 30/18
P.S. Kamla Market
U/s: 302/365/34 IPC

06.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Gobinder Singh @ Deepak @ Kali
through Sh. Hari Om, Advocate.

The present application for interim bail has been filed by the applicant / accused on the ground that the case of the applicant / accused is covered in the minutes of the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Report has been called from the Jail Superintendent which indicates that the conduct of the accused is found satisfactory. The applicant / accused is in judicial custody since 04.02.2018.

As per the report filed by the IO, the applicant / accused is not previously involved in any other case.

The FIR has been registered under section 302/365/34 IPC. In view of the aforesaid facts and circumstances, the case of the accused falls under the criteria of the minutes of the High Powered Committee dated 18.05.2020 and therefore, applicant / accused is granted interim bail for a period of 45 days on furnishing of personal bond for a sum of Rs. 20,000/-, to the satisfaction of the Jail Superintendent concerned.

DS

[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020/bh

29

FIR No. 77/19
PS I.P Estate
u/s 302/307/120B/34 IPC & 27/54/59 Arms Act
State Vs. Shankar & Anr.

Present : Sh. Kartik Gaur, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

The present applicant for interim bail has been filed by the applicant / accused on the ground of medical condition of his daughter.

Issue notice of the application to the IO. IO is directed to file the reply to the present bail application more specifically as regards the assertions contained in Para 4, 5 and 6 of the application. Meanwhile the counsel for the accused is also directed to furnish and file the Medical Record of the daughter of the accused on or before the next date of hearing.

List the application for consideration on 09.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

(18)

FIR No. 10/16
PS Rajinder Nagar
u/s 302 IPC
State Vs. Sanjay Kumar

Present : Sh. Abbas, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

The present bail application for interim bail has been filed by the applicant / accused stating that he is covered under the Minutes of High Powered Committee of the Hon'ble Delhi High Court dated 18.05.2020. The FIR has been lodged against the accused under Section 302/365/34 IPC. The accused was taken into judicial custody on 17.01.2016 as per the report filed by the Jail Superintendent. It is also stated ^{in the} ~~that~~ the said report filed by the Jail Superintendent that the conduct of the applicant / accused is good and no punishment has been recorded against him till date. As per the report filed by the IO, there is no previous involvement / conviction of the applicant / accused.

Considering the fact that the applicant / accused has already spent more than 2 years in judicial custody and his conduct is found to be satisfactory, he is also not involved in any case previously, in these circumstances, the present application for grant of interim bail for 45 days is allowed in view of the Minutes of High Powered Committee of the Hon'ble Delhi High Court dated 18.05.2020, on furnishing of personal bond for an amount of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent.

Application stands disposed off.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

12

**FIR No. 30/18
PS Kamla Market
u/s 302/365/34 IPC
State Vs. Sachin Hudda**

**Present : Sh. Sumit Chaudhary, Advocate, Ld. Counsel for
applicant / accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.**

The present bail application for interim bail has been filed by the applicant / accused stating that he is covered under the Minutes of High Powered Committee of the Hon'ble Delhi High Court dated 18.05.2020. The FIR has been lodged against the accused under Section 302/365/34 IPC. The accused was taken into judicial custody on 04.02.2018 as per the report filed by the Jail Superintendent. It is also stated in the said report filed by the Jail Superintendent that the conduct of the applicant / accused is good and no punishment has been recorded against him till date. As per the report filed by the IO, there is no previous involvement / conviction of the applicant / accused.

Considering the fact that the applicant / accused has already spent more than 2 years in judicial custody and his conduct is found to be satisfactory, he is also not involved in any case previously, in these circumstances, the present application for grant of interim bail for 45 days is allowed in view of the Minutes of High Powered Committee of the Hon'ble Delhi High Court dated 18.05.2020, on furnishing of personal bond for an amount of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent.

Application stands disposed off.



**[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020**

35


FIR No. 221/15
PS Karol Bagh
u/s 302/392/394/397/342/411/120B/34 IPC & 25/27 Arms Acr
State Vs. Bablu Mathur (Ankit Aggarwal)

Present : Sh. Deepanshu Chugh, Advocate, Ld. Counsel for
applicant / accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

The present applicant has been filed by the applicant / accused Ankit Aggarwal stating that the condition for furnishing surety imposed vide order dated 04.06.2020 while granting bail to the accused may be modified in as much as the sister of the applicant / accused who would have stood surety for him is unable to approach the authorities for furnishing of her surety bonds. It is requested that in view of the prevailing pandemic, the accused may be released on personal bond and the condition for furnishing of surety may be dispensed with.

Considering the facts and circumstances and the submissions of the Ld. Counsel for the accused, the direction for furnishing of surety is dispensed with and the accused may be released on furnishing of his personal bond to the tune of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned as mentioned in the order dated 04.06.2020.

Application stands disposed off.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

32

FIR No. 390/14
PS Roop Nagar
u/s 14/148/149/308/380/427/452 IPC
State Vs. Yogesh Khari @ Yogi

Present: Sh. Prateek Mehta, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

The present application for extension of interim bail has been filed by the applicant / accused. It is stated that the interim bail was granted to the accused in pursuance of the decision of the Hon'ble Delhi High Court in Shobha Gupta & Anr. Vs. Union of India WP No. 2945/2020 vide order dated 07.04.2020. It is stated that the interim bail which was granted on 22.04.2020 will expire today itself. It is to be noted that vide order dated 09.05.2020 of the Hon'ble Delhi High Court in the matter of Court on its own Motion Vs. Govt. of NCT of Delhi in CWP No. 3080/2020, the Hon'ble Delhi High Court has extended the period of interim bail granted to the accused persons under the Minutes of High Powered Committee of the Hon'ble Delhi High Court for another 45 days from the date of the expiry of interim bail on same terms and conditions.

In view of the aforesaid facts and circumstances, the present application is allowed and the interim bail period of the applicant / accused is extended for a further period of 45 days from the date of expiry of interim bail granted to him vide order dated 22.04.2020, on same terms and conditions.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

26

FIR No. 77/19
PS I.P. Estate
u/s 302/307/120B/34 IPC & 27 Arms Act
State Vs. Mohd. Arif @ Kale

Present: Sh. Ravinder Narayan, Advocate, Ld. Counsel for
applicant / accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.
Reply has been filed by the IO

The present application for interim bail has been filed by the applicant / accused on the ground of emergency medical condition of the wife of the applicant / accused.

The IO is directed to properly verify the documents regarding illness of the wife of the applicant / accused as there appears to be some discrepancy regarding the date when the wife of the accused was advised surgery.

Renotify the application for consideration on 10.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

(28)

FIR No. 276/16
PS I.P.Estate
u/s 392/394/397/411 IPC & 25/54/59 Arma Sct
State Vs. Irfan

Present : Sh. Hari Krishan, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

The present application for interim bail has been filed on behalf of applicant / accused Irfan on the ground that his mother is seriously ill and only his old aged father is present to look after his mother. He prays that his presence would be required to look after his mother due to her illness. In these circumstances, the IO is directed to file report specifically regarding paragraph 7 of the bail application and also directed to verify the medical documents annexed with the application.

Renotify for consideration of the present bail application on 09.06.2020.



[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

23

FIR No. 444/2018
PS Karol Bagh
u/s 397/392/341/34 IPC & 25/27/54 IPC
State Vs. Kunal @ Neeraj @ Narender

Present : Sh. Shankar Dutt Gahtori, Advocate, Ld. Counsel for
applicant / accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

The present application has been filed by the applicant /
accused for reduction of the surety bond amount.

Issue notice of the application to the IO.

IO is also directed to file the order dated 20.02.2020 vide
which the applicant / accused was granted bail in the present matter.

Renotify the application on 08.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

16

**FIR No. 363/2018
PS Prasad Nagar
u/s 406/420/468/417/120B IPC
State Vs. Pushkar Mittal**

**Present : Sh. Archit Kaushik, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.**

The present application for interim bail has been filed on behalf of the applicant / accused Pushkar Mittal on the ground that the applicant / accused is having a high sugar levels and has undergone eye and jaw surgery. He submits that the applicant / accused is a high risk person for COVID-19. It is accordingly submitted that in view of the prevailing Pandemic and the fact that the applicant / accused is a high risk person, he may be granted interim bail.

Reply has been received from the IO.

Report has also been received from the Jail Superintendent, however considering the fact that the applicant is seeking interim bail on the ground of his medical condition, report with regard to the medical condition of the applicant / accused be also called from the Jail Superintendent for the next date of hearing.

List on 12.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020

3

FIR No. 172/19
PS Kamla Market
u/s 370/376/109/34 IPC & 4/5/6 ITP Act
State Vs. Harish Arora

Present : Sh. K. C. Chopra, Advocate, Ld. Counsel for applicant /
accused through VC.
Ms. Garima Gupta, Ld. Additional PP for State.

SI Mahesh Bhargava is present on behalf of IO SI Giriraj and submits that IO SI Giriraj has been tested Corona positive and necessary steps for summoning the prosecutrix could not be taken.

In these circumstances, the victim be summoned through SHO concerned for the next date of hearing. Reply to the bail application be also filed regarding the medical documents annexed along with the application.

As requested, copy of the reply be also transmitted to the Ld. Counsel for the accused electronically on his email ID which is mentioned on the bail application.

Renotify the matter for consideration on 12.06.2020.


[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
06.06.2020